

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1480/97

New Delhi this the 21st day of November, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. K. Muthukumar, Member(A)

Sh. Narender Kumar,
S/o Sh. Surat Singh,
R/o Vill.&PO Jaunti,
Delhi-81.

..... Applicant

(through Sh. A.K. Behera, advocate)

versus

1. Govt. of National Capital Territory
of Delhi through the Director-cum-Secretary,
Training and Technical Education,
Directorate of Training & Technical
Education, Vikas Bhawan, New Delhi-2.
2. Secretary(Services),
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi-54.
3. Secretary,
Ministry of Personnel,
Public Grievances & Pensions,
Department of Personnel & Training,
North Block, New Delhi-1. Respondents

(through Sh. S.K. Gupta for Sh. B.S. Gupta)

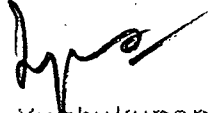
ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The only dispute in this case is regarding age relaxation to the applicant on the basis of his O.B.C. certificate would be available to him or not. The respondents have produced a letter dated 1.9.97 today in court which is taken on record. In the said letter, it has been conveyed that the age relaxation is being granted to all the candidates including the applicant. In view of this, no further orders are required to be passed in this O.A. Accordingly, the O.A. is disposed of as having become infructuous. No costs.

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It goes without saying that the applicant will be entitled to all consequential benefits.



(K. Muthukumar)
Member(A)



(Dr. Jose P. Verghese)
Vice-Chairman(J)

/vv/